

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SPetition for Special Leave to Appeal (Crl.) No. 5769/2024

(Arising out of impugned final judgment and order dated 28-02-2024 in WPCRL No. 68/2024 passed by the High Court of Jharkhand at Ranchi)

HEMANT SOREN

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT & ANR.

Respondent(s)

(IA No.98268/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 29-04-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

Mr. Kapil Sibal, Sr. Adv.
Mr. Arunabh Chowdhury, Sr. Adv.
Ms. Aparajita Jamwal, Adv.
Mr. Vishal Nigam, Adv.
Mrs. Pragya Baghel, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable in the week commencing 06.05.2024.

Notice will be served by all modes, including *dasti*.

In the meanwhile, it will be open to the High Court to pronounce the judgment/order reserved on 28.02.2024.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR